

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 625 of 2020

IN THE MATTER OF:

Pawan Kumar Agarwal

...Appellant

Versus

Asset Reconstruction Company (India) Ltd. & Anr.

.....Respondents

Present:-

**For Appellant: Mr. Abhijeet Sinha, Mr. Saikat Sarkar and
Mr. Aditya Shukla, Advocates.**

**For Respondent: Mr. Aman Verma, Ms. Richa Sandilya, Mr. Kunal
Tandon and Ms. Smriti Churiwal, Advocate for R-1
(Caveator).
Mr. Kamal Jain, Advocate for R-2.**

O R D E R
(Virtual Mode)

11.09.2020 Heard the Learned Counsel for the Appellant and Learned Counsel for Respondent No. 1. Learned Counsel for the Appellant completed his argument and during the course of argument, the Learned Counsel for the Respondent No. 1 informs that the Appeal bearing no. Company Appeal (AT) (Insolvency) No. 03 of 2020 in the matter of 'Pawan Kumar Agarwal Versus Asset Reconstruction Company (India) Ltd.' is pending before this Tribunal.

List this instant Appeal along with Company Appeal (AT) (Ins.) No. 03 of 2020 'For Admission (After Notice) on **30th September, 2020.**

In the meanwhile, Written Submissions may be filed in both the Appeals.

Parties are directed to serve the copies on each other one week before the next date of hearing.

[Justice Anant Bijay Singh]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

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